F.No. C-50/22/2017-Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

To

All Principal Chief Commissioners/Directors General/Chief Commissioners,
CBEC

Subject:
Parliamentary Committee on the Welfare of Scheduled Castes and
Scheduled Tribes - “Reservation benefits to SCs/STs in CBEC”.

Sir/Madam,

I am directed to refer to DoP&T’s D.O. No. 41034/1/2016-Estt(Res) dated
20.03.2017 (copy enclosed) on the subject mentioned above.

2. The cadre controlling authorities are requested that the procedure for promotion
being followed in your Commissionerate/Directorate may please be furnished to the
Board urgently, for providing a detailed report to the DoP&T.

3. This may be accorded ‘TOP PRIORITY’.

Yours faithfully,

(M. L. Meena)
Deputy Secretary to the Government of India
Tel No. 2309 2401

Encl: As above.

Copy to:

Web Manager, CBEC for uploading on the web-site of the CBEC.
IMMEDIATE PARLIAMENT MATTER

Dear Sir,

The Hon’ble Parliamentary Committee on Welfare of SCs and STs in a Meeting held on 16.03.2017 mentioned that the Central Board of Excise & Customs (CBEC) is not following this Department’s guidelines on reservation in promotion in posts and services. The Hon’ble Committee desired that the matter may be examined by this Department.

2. It is requested that the procedure for promotion being followed in establishments under the Department of Revenue and particularly CBEC may kindly be intimated, so that a report may be forwarded to the Lok Sabha Secretariat.

Kind regards,

Yours sincerely,

Shri Sanjeev Kumar
Joint Secretary(Admin)
Central Board of Excise and Customs
Department of Revenue
North Block, New Delhi

D.O. No. 41034/1/2016-Estt(Res)
GOVERNMENT OF INDIA
DEPARTMENT OF PERSONNEL & TRAINING
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
NORTH BLOCK NEW DELHI-110001

By. No. 415930
Joint Secretary(Admin) CBEC
Dated March 20, 2017

Date 2013/03/10

(On behalf of Archana Varma)